

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

OA/350/1227/2017  
M.A/350/868/2017

Date of Order: 28.11.2017

**Coram : Hon'ble Manjula Das, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

In the matter of: An application for withdrawing the Original Application No. 350/1227 of 2017 filed by the applicant of the said O.A  
And

In the matter of Swapan Kumar Sarkar, son of Late Prabodh Ranjan Sarkar, aged about 56 years, residing at 87, Parnasree (Extn) Road No. 4, Kolkata-700060, working as AE (QS&C), HQ Eastern Command, Engrs. Branch, Fort William, Kolkata – 700021.

-----Petitioner

Versus

1. Union of India, service through The Secretary, Ministry of Defence, South, Block, New Delhi – 110011.
2. The Director General (Personnel) E/B, Engineer-in-Chief's Branch, Integrated Head Quarter of MoD (Army), Kashmir House, New Delhi – 110011.
3. The Engineer-in-Chief, MES, Integrated Head Quarter of MoD (Army), Kashmir House, Rajajai Marg, New Delhi – 110011.
4. The Chief Engineer, Headquarter, Eastern Command (MES), Fort William, Kolkata-700021.

-----Respondents

For the Applicant(s) : Mr. B.C Deb, Counsel  
For the Respondent(s) : None

**O R D E R(Oral)**

Per Mrs. Manjula Das, Judicial Member:

Heard Id. counsel for the applicant. None for the respondents.

The applicant has approached CAT seeking the following reliefs:

- “ a) Direction upon the respondents to cancel and/or set aside and/or quash the impugned Posting/Transfer order dated 25.04.2017 at Sl. no.20 in terms of Govt. of India, Ministry of Public Grievances and Pensions Posting Policy order dated 06.06.2014.
- b) Direction upon the Respondents to continue the service of applicant to his present posting at CE EC Kolkata till his leftover service for 4 years.
- c) Any order and/or further order or orders as the Hon'ble Tribunal may deem fit and proper. “
2. The applicant counsel submits that the applicant has already got the relief as

prayed for in the original application vide letter dated 27.10.2017 and accordingly wants to withdraw the O.A no. 350/1227/2017.

3. As such the matter is dismissed as being infructuous.
4. The letter dt. 27<sup>th</sup> October, 2017 of the applicant praying for withdrawal of O.A 350/1227/2017 is taken on record.

(Dr. Nandita Chatterjee)

(Manjula Das)

Member (A)

Member (J)

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